

ITEM NO.3 Virtual Court 1 SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No.61000/2020 in Writ Petition(s)(Civil) No(s). 857/2016

IN RE: APPOINTMENT OF JUDICIAL MEMBERS
IN THE ARMED FORCES TRIBUNAL Petitioner(s)

VERSUS

MINISTRY OF DEFENCE & ANR. Respondent(s)

(ONLY I.A. NO. 61000/2020 - FOR INTERIM/APPROPRIATE DIRECTIONS TO
BE LISTED ON 16.7.2020)

Date : 16-07-2020 This application was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE R. SUBHASH REDDY
HON'BLE MR. JUSTICE A.S. BOPANNA

By Courts Motion

Counsel for the parties

Mr. K.K. Venugopal, Ld. AG
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Mr. Rajeev Manglik, Adv.
Mr. A.K. Trevedi, Adv.

Mr. Mohan Kumar, AOR
Mr. Sandeep Bansal, Adv.

Ms. Archana Pathak Dave, AOR

UPON hearing the counsel the Court made the following
O R D E R

Having heard learned counsel for the applicant(s) and Mr. K.K. Venugopal, learned Attorney General for India, we direct that the term of three Administrative Members of the Armed Forces Tribunal

who are scheduled to retire on 22.07.2020, 23.07.2020 and 31.08.2020, is extended for a period of one month from the said dates of their retirement.

In the meantime, the Union of India may make the regular appointments in accordance with the recommendations already made.

The instant application for directions stands disposed of accordingly.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR